

for seismic exploration work. The total expenditure incurred upto 31-3-1977 has been Rs. 12.42 crores approximately.

Appointment of High Court Judges

3273. SHRI OM PRAKASH TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government are considering a proposal for appointing High Court Judges from amongst the Advocates practising outside the States where they are appointed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Appointments of High Court Judges are made through procedures drawn up in accordance with article 217 of the Constitution, which does not stand in the way of appointment from amongst Advocates practising outside the States where they are appointed.

Wharfage Charges raised against Private Parties on Allahabad Division

3274. SHRI BATESHWAR HEMRAM: Will the Minister of RAILWAYS be pleased to state:

(a) the amount of wharfage charges raised against private parties on Allahabad Division for using railway godowns for the purposes of storing goods during the last 3 years, year-wise;

(b) the amount of wharfage charges foregone and finally recovered during the above-mentioned period;

(c) whether specific reasons were recorded by Commercial Officers while considering the request of parties for waiving of wharfage charges;

(d) whether Government are aware that some Commercial Officers in collusion with parties and brokers waived wharfage charges indiscriminately resulting into loss of railway revenue; and

(e) if so, what steps are proposed to be initiated to stop such malpractice?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) to (e). The information is being collected and will be laid on the Table of the House.

रेलवे बोर्ड में तदर्थ आघार पर नियुक्ति

3275. श्री रामानन्द तिवारी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे बोर्ड में बोर्ड के अध्यक्ष एवं सचिव के विशेष सहायकों के पदों जैसे कुछ नाजुक पद वर्षों तक तदर्थ आघार पर प्रवर अधिकारियों को नजर-अन्दाज करके भरे गये और सतर्कता विभाग ने भी इसका विरोध किया था ;

(ख) यदि हाँ, तो उनका विवरण क्या है और गत दस वर्षों में उनके वेतनमान क्या थे और उन्हें कितना वेतन दिया गया ;

(ग) क्या उनको इस प्रकार की तदर्थ नियुक्तियों तथा रेलवे में राजपत्रित संवर्ग के बारे में कुम्बवस्था का पता है; और

(घ) यदि हाँ, तो सरकार ने इस मामले में क्या कार्यवाही की है ?

रेल मंत्री (प्रो० मधु दंडवते) :

(क) उक्त दोनों पद केवल सीमित अवधियों के लिए तदर्थ आघार पर भरे गये थे, जैसा कि नीचे बताया गया है :—

अध्यक्ष, रेलवे बोर्ड के विशेष सहायक—23-1-1974 से 5-2-1975 तक और 5-5-1977 से आगे

सचिव, रेलवे बोर्ड के विशेष सहायक 31-3-1973 से 22-1-1974 तक (श्रेणी II में) और 23-1-1974 से 23-3-1977 तक (श्रेणी I में) —